



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
माया सचकार का यज्ञ

Noida Zonal Office: B-192/A, Block B Sector 52, Noida Gautam Buddha Nagar, Uttar Pradesh -201301
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5
POSSESSION NOTICE [Rule – 8 (1)] (For Immovable Property)

एक परिवार एक बैंक

Whereas, The undersigned being the Authorised Officer of the Bank of Maharashtra under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the security interest (Enforcement) Rule, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the date of receipt of the said Notice. The Notice was sent by Regd. AD post and Speed Post.

The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession**, of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of **BANK OF MAHARASHTRA, M G ROAD, AGRA BRANCH** for an amount herein above mentioned.

The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

Name & Address of Borrowers & Guarantor (S)	Details of Property	Date of Demand Notice	Amount Due
BRANCH : M G ROAD , AGRA			
1. MOHD. KAMIL Address- 22/229 DHOLI KHAR, AGRA FORT, District AGRA-282003	Name of Owner: Mr. Mohd. Kamil Details of Property: 1. Mortgage of all pieces and parcels of Land/Property situated at House No. 3237 (Old) & 18/156 (New), Situated at Nala Mantola, Rakatganga, Ward, Tehsil and Distt Agra Uttar Pradesh and bounded as follows: East – House of Baba Fareed and in some part of this side Door etc. and 4' wide Gali; West – House of Jafar and in some part of this side Door Etc. and Joint Rasta.; North – House of Smt. Kafilja; South – House of Farid and Munna and in some part of this side Door Etc.	09.04.2026 Date of Possession Notice 20.06.2026	Rs. 42,54,615.00 + interest and other charges / expenses w.e.f. 09.04.2026
2. Mrs. CHANDNI w/o MOHD. KAMIL Address : 59, Village Barahi, Tehsil Sambhal District Sambhal-244302			
3. Mr. SHARIQ s/o Mr Arif Address : 18/154 Mantola, Agra Fort, Agra Uttar Pradesh			
CERSAI Asset ID- 200070296339			
Date - 20.06.2026		PLACE: AGRA	Authorized Officer

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EPISURF INDIA PRIVATE LIMITED

1. Name of Corporate Person	EPISURF INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Person	22-11-2018
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Delhi-1
4. Corporate identity number / limited liability identity number of Corporate Person	U74999DL2018FTC342052
5. Address of the registered Office and Principal office (if any) of Corporate Person	S - 327, Lower Ground Floor Greater Kailash - II, South Delhi, NEW DELHI, Delhi, India, 110048
6. Liquidation commencement date of Corporate Person	18-06-2026
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Damodar Prasad Gupta Address: First Floor, 14 Rani Jhansi Road, Near Jhandewalan Temple, New Delhi-110055 Email id: sgdsdel@gmail.com Telephone No: +91 93122 07801 Regn. No: IBB/IIPA-002/IP-NO0997/2020-2021/13223 AFA Validity upto: 31-12-2026
8. Last date for submission of claims	17-07-2026

Notice is hereby given that the **Episurf India Private Limited** has commenced voluntary liquidation on **18-06-2026**.

The stakeholders of **Episurf India Private Limited** are hereby called upon to submit a proof of their claims, on or before **17-07-2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Damodar Prasad Gupta
Liquidator of EPISURF INDIA PRIVATE LIMITED
Regn. No.: IBB/IIPA-002/IP-NO0997/2020-2021/13223



ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ
punjab national bank
...बचते का तरीका...

POSSESSION NOTICE
(For Immovable Property)

Circle Office-Plot No. 9, 3rd Floor, IT Park, Sahasthradhara Road, Dehradun (Uttarakhand)-248001

Rule 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice/s on the dates mentioned against each account calling upon the respective Borrowers/ Guarantors/Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The Borrowers/Guarantors/ Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/ Mortgagors and the public in general that the undersigned has taken **Symbolic Possession** of the property/ies described herein below in exercise of powers conferred on him/her under Sub Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each property. The Borrowers /Guarantors/ Mortgagors in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The Borrowers/Guarantors/ Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

s. No.	Name of the Branch/Borrower/ Guarantor	Description of Mortgaged Immovable Property	Date of Demand Notice	Amount outstanding as on the date of demand notice
1.	Branch: Clement Town, Dehradun Borrower: 1. Mrs. Sonia W/o Late Sh. Raj Kumar Chauhan (Through Legal Heir of Sh. Rajkumar Chauhan) 2. Ms. Riya Chauhan D/o Late Sh. Rajkumar Chauhan (Through Legal Heir of Sh. Rajkumar Chauhan) 3. Mr. Aman Chauhan S/o Late Sh. Rajkumar Chauhan (Through Legal Heir of Sh. Rajkumar Chauhan), All R/o - Azad Colony, Clement Town, Dehradun.	EM of Property bearing Khata Khatauni No. 1645 (Fasli Varsh 1417-1422) forming part of Kharsa No. 1171 mtr. Rakba 1273.86 Sq. ft. means 118.38 Sq. mtr. Situated at Mauza Majra, Pargana Central Doon, Distt.- Dehradun. Bounded and buttet as: East- Land of Sh. Shivkant Chaturvedi, Side Measuring 28 ft., West- 20 ft. wide Road, Side Measuring 28 ft., North- 20 ft. wide Road, Side Measuring 45 ft. 10 inch, South- Land of seller, Side Measuring 45 ft. 2 inch. Ownership: Mr. Rajkumar Chauhan, R/o- 27, Lane No. 5, Azad Colony, Haridwar Bypass Road, Majra, Dehradun.	29.09.2025 Date of Possession 18.06.2026	Rs. 11,07,867.33 + DI and other charges, further interest from 30.07.2025
2.	Branch : Rishikesh Main Borrower/Mortgagor : Sh. Vinod Bhatt S/o Sh. Prem Dutt Bhatt, Add.- Village Khadak Maf, Chopra Farm Khadri, Shyampur, Rishikesh, Uttarakhand-249401. Co-Borrower : Smt. Bhuvneshwari W/o Sh. Vinod Bhatt, Add.- Village Khadak Maf, Chopra Farm Khadri, Shyampur, Rishikesh Uttarakhand-249401. Guarantor: Sh Dinesh Prasad Nautiyal S/o Shri Kulanand Nautiyal Add.- Near Police Chowki, Shyampur, Rishikesh, Uttarakhand-249401	Equitable Mortgage of Property bearing Khata No. 292, Kharsa No. 19/5, rakba 500 sq. yards means 418.21 sq. meters situated at mauza-Village Khadak Maff, Pargana Parwadoon, Tehsil Rishikesh, District Dehradun. Bounded and Buttet as under:- East- Property of Mr. Sunder Lal Bhatt, West- Canal, North- 16 ft. wide road, South- 11 ft. wide road. Ownership:- Sh. Vinod Bhatt S/o Sh. Prem Dutt Bhatt, Add.- Chopra Farm Khadri, Shyampur, Rishikesh, Uttarakhand.	29.09.2025 Date of Possession 17.06.2026	Rs. 9,51,786.91 + DI and other charges, further interest from 30.06.2025
3.	Branch : Rishikesh Main Borrower: 1. Shri. Ram Tiles and Granite Supplier, through its Proprietor Mr. Ram Swaroop Bhatt S/o Mr. Prem Dutt Bhatt, Address- Bypass Chouraha, Shyampur, Rishikesh, Distt.- Dehradun- 249204. 2. Mr. Ram Swaroop Bhatt S/o Mr. Prem Dutt Bhatt (Proprietor), Residence- Village Khadak Maaf,	EM of Property Bearing Khata No. 292, Kharsa No. 19/5, Rakba 500 Sq. Yards means 418.21 Sq. Meter situated at Mauza Village Khadak Maff, Pargana Parwadoon, Tehsil Rishikesh, Distt. Dehradun. Bounded and Buttet as under:- East- Property of Mr. Sunder Lal Bhatt, West- Canal, North- 16 Ft. Wide Road, South- 11 Ft. Wide Road, Ownership: Mr. Vinod Bhatt S/o Mr. Prem Dutt Bhatt, Add.- Chopra Farm Khadri, Shyampur, Rishikesh, Uttarakhand.	29.09.2025 Date of Possession 17.06.2026	Rs. 9,74,210.59 + DI and other charges, further interest from 31.07.2025
4.	Branch : Clock Tower, Dehradun Borrower/Mortgagor: Mr. Satish Prasad Barmola S/o Sh. Maheshanand Barmola. Add- 1-106, Krishna Market, Subhash Nagar, Gupta Store, Clement Town, Dehradun. Add. 2-Room No. 15 & 17, RGM Plaza, 23, Chakrata Road (363, Nariship Marg) Dehradun. without roof rights along with proportionate open land and with one parking space on ground floor. Bounded & Buttet as under:- North- Property of seller-SM 11ft. 6 inches, East- Open to sky- SM 21 ft. 3 inches, South- Property of seller-SM 11ft 6 inches, West- Gallery-SM 21 ft. 3 inches. Ownership: Mr. Satish Prasad Barmola S/o Sh. Maheshanand Barmola (Borrower & Mortgagor) 106, Krishna Market, Subhash Nagar, Gupta Store, Clement Town, Dehradun.	All that commercial space being part of commercial property on second floor bearing Room No. 15& 17 having total super area 22.70 Sq. mtrs, comprising in and being part of property known as "RGM Plaza" bearing 23, Chakrata Road (363, Nariship Marg) Dehradun. without roof rights along with proportionate open land and with one parking space on ground floor. Bounded & Buttet as under:- North- Property of seller-SM 11ft. 6 inches, East- Open to sky- SM 21 ft. 3 inches, South- Property of seller-SM 11ft 6 inches, West- Gallery-SM 21 ft. 3 inches. Ownership: Mr. Satish Prasad Barmola S/o Sh. Maheshanand Barmola (Borrower & Mortgagor) 106, Krishna Market, Subhash Nagar, Gupta Store, Clement Town, Dehradun.	30.10.2025 Date of Possession 18.06.2026	Rs. 16,81,239.83 + DI and other charges, further interest from 01.10.2025
5.	Branch : Arhat Bazaar, Dehradun Borrower/Mortgagor: 1. Mohd Mehran S/o Mr. Hazi Faizan 2. Mohd Jishan Ahmed S/o Haji Faizan 3. Mohd Parvee Ahmed S/o Mr Hazi Faizan 4. Mohd Alimud S/o Mr Hazi Faizan Address (I)- 43, Gandhi Road, Dehradun-248001, Uttarakhand. Address (II) - 9, Devlok Colony, Lane No-1, Shima Bypass Road, Dehradun, Uttarakhand-248001. Guarantor: 1. Mr. After Ahmed, R/o- 43, Gandhi Road, Dehradun-248001, Uttarakhand. 2. Mr Omendra Bhati, R/o- HIG-13, Indira Puram GMS Road, Dehradun, Uttarakhand-248001.	Property having two storied house bearing No. 499, Kharsa No. 280/2 (New Kharsa No. 456 Jha) area, total area measuring 356.87 Sq. mtr. having covered area 167.80 sq. mtr. and remaining part being 245.34 sq. mtr is an open area, situated at Mauza Sewalakla, Pargana Central Doon, Dehradun-248001, belonging to Mohd Jishan, Mohd Mehran, Mohd Pervaz and Mohd Alishan all S/o Mohd Hazi Faizan R/o 43, Gandhi Road, Dehradun-248001, Uttarakhand. Bounded and buttet as under:- East-20 ft. common passage, SM 64 ft.; West- Nala, SM 64 ft. North- Land o Sh. Suresh, SM 60 ft., South- Devlok Colony, SM 60 ft.	11.02.2026 Date of Possession 18.06.2026	Rs. 2,54,630.52 + DI and other charges, further interest from 30.11.2025

Note:- **Sr.No. 1** The Possession Notic Dated 21.01.2026 under section 13 (4) Stands withdrawn due to technical reasons. **Sr. No. 2 To 4-** The Possession Notic Dated 06.01.2026 under section 13 (4) Stands withdrawn due to technical reasons.

Date: 20.06.2026 Place: Dehradun Authorised Officer, Punjab National Bank



Indian Overseas Bank

NEW DELHI - NEHRU PLACE BRANCH
(ADDRESS: 14-15 FARM BHAWAN, NEHRU PLACE, KALKAJI, NCT OF DELHI-110019)
PHONE NO: 8925950543 & EMAIL ID : iob0543@iob.bank.in)

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2. The said Notices have been returned undelivered by the postal authorities have not been duly acknowledged by the borrowers/mortgagors/guarantors.* Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be posted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

S No.	Name of the Borrowers/ Mortgagors/ Guarantors with Address	Total Outstanding* As on 30.05.2026 (in Rs.)	Description of Secured Assets	Date of Demand Notice
1.	ANIL SHARMA S/O VIJAY KUMAR, Permanent Address: WZ -1522 A, D BLOCK JANAKPURI, NANGAL RAYA, SOUTHWEST DELHI, NEW DELHI-110046	5040701.16 + applicable charges	Address: VILLA NO-24, PROJECT-TULIP HOMES, KHASRANO- 656 KA- MIN, VILLAGE HALDWANI TALLI, PARGANA- BHAWAR CHHANKHATA, TEHSIL HALDWANI, DISTRICT-NAINITAL, UTTARAKHAND-236139 Owner of the property: MR. ANIL SHARMA S/O MR. VIJAY KUMAR Boundaries: North: Other Villa East: Owner's land West: 20 feet wide road South: Property of Gaurav Gupta Area: -98.14 Sq. Meters (1056 Sq.ft)	10.06.2026

* Payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/ guarantors.

5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Date : 21.06.2026
Place : New Delhi

Authorized Officer,
Indian Overseas Bank



Indian Overseas Bank

NEW DELHI - NEHRU PLACE BRANCH
(ADDRESS: 14-15 FARM BHAWAN, NEHRU PLACE, KALKAJI, NCT OF DELHI-110019)
PHONE NO: 8925950543 & EMAIL ID : iob0543@iob.bank.in)

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

1. Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2. The said Notices have been returned undelivered by the postal authorities have not been duly acknowledged by the borrowers/mortgagors/guarantors.* Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be posted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

S No.	Name of the Borrowers/ Mortgagors/ Guarantors with Address	Total Outstanding* As on 30.05.2026 (in Rs.)	Description of Secured Assets	Date of Demand Notice
1.	PUJA KUMARI, W/O RAJIV SHANKAR Permanent Address: FLAT NO 406, PLOT NO 203, APNA APARTMENT, OPP. SYNDICATE (CANARA) BANK, SAVITRI NAGAR, NEW DELHI - 110017	5626711.20 + applicable charges	Address: VILLA NO 47, KHATA NO 00411 (Old khata No-00394), KHASRA NO 630 KA MIN, VILLAGE HALDWANI TALLI, PARGANA- BHAWAR CHHANKHATA, TEHSIL HALDWANI, DISTRICT NAINITAL, UTTARAKHAND-236139 Owner of the property: Puja Kumari, W/o Rajiv Shankar Boundaries North: Villa no 46 South: Villa no 48 West: 25'-0" Wide Road East: Land of Sharma family Area: 2315 sq ft (Project Tulip)	10.06.2026

* Payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/ guarantors.

5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.

Date : 21.06.2026
Place : New Delhi

Authorized Officer,
Indian Overseas Bank

Classifieds

PERSONAL
I, MOHD SAQUIB KAMAL R/o J-22 Ramesh Park, Laxmi Nagar, Delhi 92, have changed my name from MOHD . SAQUIB KAMAL to MOHD SAQUIB KAMAL. Both names belong to same person. Affidavit No. IN - DL3494456112475Y dated 17/06/2026
0050291581-1

PUBLIC NOTICE
This is to notify the general public that My Client SHIV KUMAR S/o Late Shri Lekh Rajand Smt. Parveen W/o SHIV KUMAR both R/o: LIA-69, Mohan Garden, Utham Nagar, New Delhi - 110059 has debarred his Son JAI SHARMA alias TINU and her Wife PREETI from all his movable & immovable properties with immediate effect. Anybody dealing with them in any manner shall do so at his/her own cost, risk & responsibility. My client shall be in no way responsible for any acts, deeds & things done by them.
Sanjay Kapoor & Associates
788, Tis Hazari Court, Delhi

PUBLIC NOTICE
Be it known that my client Sh. Sandeep Sood, S/o Lt. Sh. Kishan Sood & Smt. Anja Sood, W/o Sh. Sandeep Sood, R/o RZ-294, First Floor, Gali No. 4, Rajghar Nagar, New Delhi-110045, is hereby notified that they have severed all relations with their son, Mr. Nikhil Sood, and his wife, Mrs. Pooja Jhaikwar, with immediate effect. My client have no control over them and they have not respect and regard for my clients & their family members. They have been disowned and disassociated from all movable and immovable properties of my clients. My clients shall not be responsible for any act, transaction, liability, or civil/criminal conduct of the aforesaid persons. Any person dealing with them shall do so at his/her own risk and consequences.
Sushil Kumar (Advocate)
Ch. No. 181, Saket Court, New Delhi-17

PUBLIC NOTICE
Public at large are hereby informed that my client Mrs. Hena W/o Mr. Ramekh Kumar R/o House No. 94022, Gali No. 10, Jeeb Park, Gurugram, Haryana-122001, Purchasing a Property from Mrs. Sujata Arora, Alwayh selling a Loan from Satish Housing Finance Ltd., against Plot No. 508, Gali No. 158, Area measuring 36.5 sq. yds. i.e. 328 sq. ft. Out of House No. 1164, Situated at Vaka Swami Marg Gurugram under Akash Bakher Nagar, under Nagar Nigam, Tehsil & District Gurugram, Haryana, said Property is owned by Mrs. Sujata Kar vide Sale Deed Dated 19/01/2018, No. 10,800, Date 15/11/2020, in SRG Gurugram, Haryana executed by Mrs. Sang, hereinafter referred to as "the said Property", executed the Papers regarding this property with Satish Housing Finance Ltd. And the Original Sale Deed submitted by Mrs. Bakshi in favour of Mrs. Sang. Daily Regd. at Doc. No. 2258 on dt. 14.05.2018, in SRG-Gurugram, Haryana. This Document has been lost somewhere for Mrs. Sang. Soreet Kar First S-P vide Date 18.08.2020, LR No. 28189/2026, at Delhi Police, and it is not possible. If any Person Found the same, kindly return it at the address mentioned below with all documentary evidence or below address within 07 days from the date of publication of this notice, failing which, it shall be presumed that the said Property is entirely a free from all such claims, interest, charges, encumbrances etc.
Rahul Virmani (Advocate)
Ch. No. E-13, Karakoram Court, Delhi, Ph. No. 011-4304807, 9820304077, 9643343103



कैनारा बैंक Canara Bank
बचत बैंक का समूह

सिंडिकेट सिंडिकेट Syndicate
A commitment of India Underwriting

Demand Notice
Asset Recovery
Management Branch, Agra

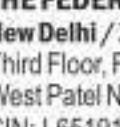
Notice Under Section 13(2) Of The Securitisation And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002.

Whereas at the request of you (below mentioned borrowers), Canara Bank has granted Credit Facility against schedule property creating security interest in favour of the Bank. The particulars of property mortgaged by you by way of deposit of title deeds creating security interest in favour of the Bank are mentioned hereunder. As you have failed to discharge the debit due to the Bank, the below mentioned loan account has been classified as Non-performing Asset as per the guidelines issued by the Reserve Bank of India. As the Demand Notice sent to you by Registered Post calling upon you to discharge the debt due to Bank were returned, unserved, we are issuing this notice through publication.

Name & Address of Borrower/ Mortgagor/Guarantor	Description of Property	Date of Demand Notice	Amount of Demand Notice (₹)
Borrower-1 Shri Abanesh Kumar Alias Abanendra Kumar Dhanagar S/o Shri Ram Khiladi, Add- Narayangpur, Bad, Hathras Sadabad, Hathras, 2. Shri Munesh Pal S/o Shri Ram Khiladi, Add. of both- B-556 Trans Yamuna Colony Phase I Ram Bagh Agra, 3. M/s Krishna Dairy And Sweets Through Its Proprietor Shri Munesh Pal, Add- B-232 Trans Yamuna Colony Phase I, Ram Bagh, Agra	Emt of Residential Property Situated at Bearing Nagar Nigam No 11/CIN/4A, part of Kharsa No. 2428 Situated at Indra Nagar Narach Basit, Mauza Narach Tehsil Elmajpur Distt Agra, Area- 99.06 Sq. Mtr. in the name of Shri Abanendra Kumar Dhanagar and Shri Munesh Pal, Bounded as: East: Property of Amar Singh & Asha Devi, West: Property of Kishan Devi, North: Property of Heeralal, South: Rasta 14' ft Wide	08.06.2026	36,01,671.97 + interest & Other Expenses
Borrower- 1 M/s Radhika Dairy Through Its Proprietor Mithalesh Kumar, Add- 129 Bajrang Nagar Near Kamayani Hospital Agra Ward No. 59 Sikandara, Agra, 2 Smt Mithalesh Kumar W/o Late Shri Praveesh Kumar, Add- 2 Park Estate, Sikandara, Agra, Guarantor- 1 Shri Mandhata Dhakey S/o Ashok Kumar Dhakey, 2 Shri Anurag Kumar C/o Praveesh Kumar, Add. of both- 128, Bajrang Nagar, Sikandra, Agra	Residential Plot at Plot No.2, Kharsa No.660 & 661, Mauza Sikandra Bahistabad, Park Estate, Lohamandi, Agra, Area- 116.13 Sq. Mtr. in the name of Smt Mithalesh Kumari W/o Late Shri Praveesh Kumar, Bounded as (As Per Sale Deed & LSR): East: Park, West: Property No. 3, North: 9.00m Wide Road, South: Others Property, Bounded as (As Per Actuals): East: Park, West: House No. 3, North: 30' Wide Road, South: Railway Line	08.06.2026	51,66,902.90 + interest & Other Expenses

If you, the aforementioned persons fails to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) of SARFAESI Act, within 60 days from the date of Publication of this notice, the bank will exercise all or any of the rights detailed under Sub-section (4) of section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice of the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other provisions of law.

Dated : 21-06-2026 Place : Agra Authorised Officer



THE FEDERAL BANK LTD.
New Delhi / Zonal Office
Third Floor, Federal Towers, 2/2, West Patel Nagar, New Delhi-110008
CIN: L65191KL1931PLC000368
Contact No.: 011-40733904

PUBLIC NOTICE FOR AUCTION OF GOLD
It is hereby notified by Federal Bank Ltd., ("Bank") to all concerned and the General Public that Gold Ornaments/Jewellery/Coins Submitted by the Borrowers to the Bank at the time of availing Gold Loan will be Auctioned on an "As is Where is Basis And As is What is Basis" For below Mentioned Loan Accounts of the Borrowers who have defaulted in Repayment of Loan Amount, despite repeated notices.

DETAILS OF DEFAULTED LOAN ACCOUNTS:

Sl. No.	Venue: Federal Bank Branch Address and Contact Details	Account Name	Loan Account Number	No. of Jewellery/ Coins	Gross Weight in Gram	Date & Time of Bid Submission for Auction
1.	483/16 Chandan Palace, Jail Road, Civil Lines, Gurugram, Haryana, India, Pin-122001 Ph: 9712727215	SHIVAM SINGH	13556800044220	1	28.52	29/06/2026 and Time: 10:00AM to 01:00PM
2.	C-79, RDC, Ghaziabad, Uttar Pradesh-201001, Ph: 8005211865	ASHISH TIWARI	16146800033816	27	221.19	29/06/2026 and Time: 10:00AM to 01:00PM
3.	C-79, RDC, Ghaziabad, Uttar Pradesh-201001, Ph: 8005211865	SUNIL KUMAR	16146900007983	1	10.2	29/06/2026 and Time: 10:00AM to 01:00PM
4.	P35 & 36, Prabhi Estate, Acharya Niketan Market, Pandav Nagar, Mayur Vihar Phase 1, New Delhi, EAST DELHI, NCT OF DELHI-91, Contact: 9560585550	AAKASH	14786800027011	4	29.42	29/06/2026 and Time: 10:00AM to 01:00PM

Details of Auction:

- Reserve Price : As determined by an approved valuer, available at the time of auction.
- The bidders shall carry their valid ID Card/PAN Card at the auction venue.
- The Terms Conditions ("T & CS") pertaining to this public auction can be accessed by the bidders through <https://www.federal.bank.in/gold-loan-tnc-for-auction>. Submission of bid by the bidders will be construed as a deemed acceptance of the said T & Cs.
- If liabilities of the Bank are outstanding even after adjustment of the amount received through auction, necessary legal action will be initiated against the Borrowers to recover the remaining dues.
- If the Borrower is deceased, this auction notice will be applicable to the Legal Heirs of the Borrower.
- Successful bidder shall make payment in full (i.e. 100% of the winning Bid amount plus applicable GST and other taxes/charges) on the same day of auction. However, Federal Bank may at its sole discretion permit deferment of payment to the next working day in exceptional cases.
- The Successful bidder shall take delivery of the Gold Jewellery/ Coins/ within 2 days from the date of auction.
- The decision of the Bank regarding acceptance of bid shall be final and binding. The Bank has the right to cancel the auction without prior intimation to the Borrowers.

For further information, please contact respective Branches.
Place: NEW DELHI
Date: 20.06.2026

Sd/- Branch Head,
The Federal Bank Ltd.

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